## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## ORDER SHEET

## ORDERS OF THE TRIBUNAL

28.03.2012

CP 01/2012 (OA No. 465/2011)

None present for applicant. Mr. V.S. Gurjar, Counsel for respondent.

Learned counsel for the respondent submits that the order dated 13.10.2011 passed in OA No. 465/2011 has been complied with. The representation filed by the applicant has been decided vide order dated 01.02.2012 (Annexure CP R/1). With regard to the delay caused in deciding the representation of the applicant, it is stated on oath that copy of the order dated 13.10.2011 has been provided by the applicant after filing the Contempt Petition that too is received with the notice in the Contempt Petition.

We are satisfied with the explanation for the delay caused in compliance of the order of this Tribunal dated 13.10.2011. Since the order of this Tribunal dated 13.10.2011 has been complied with, the present Contempt Petition does not survives and the same is dismissed. Notice issued to the respondent is hereby discharged.

And Kuma.

(Anil Kumar) Member (A) (Justice K.S.Rathore)
Member (J)

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